

2

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 929/94

Transfar Application No:

DATE OF DECISION: 2.1.1995

Shri A.Rajan

Petitioner

Shri A.I.Bhatkar

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Sh. S.S.Karkera for Sh. P.M.Pradhan

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, Vice Chairman

The Hon'ble Shri

1. To be referred to the Reporter or not ? M

2. Whether it needs to be circulated to other Benches of
the Tribunal ? M


(M.S.DESHPANDE)

VICE CHAIRMAN

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

OA.NO. 929/94

Shri A.Rajan

... Applicant

v/s.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande

Appearance

Shri A.I.Bhatkar
Advocate
for the Applicant

Shri S.S.Karkera
for Shri P.M.Pradhan
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 2.1.1995

(PER: M.S.Deshpande, Vice Chairman)

Heard Counsel. By this application the applicant seeks stepping up of his pay so as to bring it on par with his junior B.M.Rawal. A group of matters raising identical issues, namely, OA.NO. 926/93 and Ors. K. Ramachandran & Ors. vs. Union of India & Ors. came to be decided on 19.7.1994 and the relief sought was granted. The learned counsel states that same is the position in this case with regard to facts and law. In view of the reasons given in that judgement (Ex.3), the respondents are directed to bring the pay of the applicant on par with that of B.M.Rawal but the arrears shall be restricted to the period of one year prior to the filing of the present application, i.e. from 16.8.1993 onwards. The direction shall be carried out within four months from the date of receipt of a copy of this order by the respondents.


(M.S.DESHPANDE)
VICE CHAIRMAN